

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.308
IB-851(ND)/2022

IN THE MATTER OF:

M/s. Snap Finserv Pvt Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 59(7) Code 2016

Order delivered on 09.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Purav Middha, Advocate.

For the Respondent :

ORDER

Heard Mr. Purav Middha, Learned Counsel appearing for the Applicant. Ms. Prajapati, Company Prosecutor appearing for the RoC seeks two weeks time for filing report. Time granted.

There is no appearance on behalf of the IBBI. We therefore direct the Court Officer to send e-notice to the IBBI for appearance on the next date of hearing.

It is made clear to the Respondents that in case no reports are filed before the next date of hearing, the matter will be heard on the basis of records available on DMS portal and appropriate orders will be passed.

List the matter on **10.04.2023**.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**